

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [JAIN INFRAPROJECTS LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Jain Infraprojects Limited
2.	Date of incorporation of corporate debtor	07.11.2006
3.	Authority under which corporate debtor is incorporated / registered	ROC, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203WB2006PLC111712
5.	Address of the registered office and principal office (if any) of corporate debtor	11A, Rawdon Street, 4th Floor, Kolkata, West Bengal, India, 700017
6.	Insolvency commencement date in respect of corporate debtor	16.09.2025 - Date of Order of pronouncement of Order (Order was received on 24.09.2025 via mail)
7.	Estimated date of closure of insolvency resolution process	14.03.2026 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Subodh Kumar Agrawal, IBBI/IPA-001/IP-P00087/2017-18/10183
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Ganesh Chandra Avenue, 3rd Floor, Room No 301, Kolkata- 700013 Email: subodhka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1, Ganesh Chandra Avenue, 3rd Floor, Room No 301, Kolkata- 700013 Email: cirp.jaininfra@gmail.com
11.	Last date for submission of claims	07.10.2025 (from the date of receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: NA.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Jain Infraprojects Limited** on 16th September, 2025 (the order was received on 24th September, 2025).

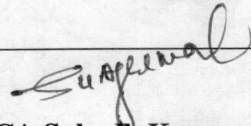
The creditors of **Jain Infraprojects Limited**, are hereby called upon to submit their claims with proof on or before **07th October, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- **Not Available**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24/09/2025
Place: Kolkata


CA Subodh Kumar Agrawal
Interim Resolution Professional of
Jain Infraprojects Limited
IBBI/IPA-001/IP-P00087/2017-18/10183
AFA Valid till 31/12/2025